NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP No. 36 (ND)/2016

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: Rishi Infratech Pvt. Ltd. Vs. M/s Planit Travglobal Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s): Mr. Rakesh Kumar and Mr. P. K. Sachdeva, Advocates

For the Respondent (s): Mr. Amit Kumar, Advocate for R1 to 3 & R-5 Ms. Kirty Arora, Advocate for R4

ORDER

Ld. Counsels of both parties pray for an adjournment on grounds that talks of compromise have been initiated. Should the compromise not be effected, cost of Rs. 10,000/- would be imposed on both sides and the matter be heard on merits.

To come up on 20th December, 2017.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)

Member (J)